FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. RKKR HOLDINGS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	**M/s. RKKR Holdings Private Limited**
2.	Date of incorporation of corporate debtor	June 23, 1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4.	Corporate Identity No. of Corporate Debtor	CIN: U2710TN1989PTC017583
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office:** No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028.
6.	Date of closure of Insolvency Resolution Process	March 2, 2026 (Date of order of Liquidation)
7.	Liquidation commencement date of corporate debtor	March 2, 2026 (Copy of order uploaded on NCLT Portal on March 06, 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	**P. Balasubramanian** IBBI/IPA-001/IP-P-02867/2024-2025/14404
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu ,639003 Email: karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** Door No.3&4, 157e Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002 | **Email: cirp.rkkr@gmail.com**
11.	Last date for submission of claims	April 05, 2026 (i.e., thirty days from the date Order is uploaded on NCLT Portal)

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Court-II has ordered the commencement of liquidation of M/s. RKKR Holdings Private Limited on March 02, 2026 in IA(IBC)(LIQ.)/29(CHE)2025 IN CP(IB)/30(CHE)2023.

The stakeholders of M/s. RKKR Holdings Private Limited are hereby called upon to submit their claims with proof **on or before April 05, 2026** (i.e., thirty days from the date Order is uploaded on NCLT Portal), to the liquidator at the address mentioned against item No.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: March 09, 2026
Place: Karur

Sd/-P. Balasubramanian
Liquidator of M/s. RKKR Holdings Private Limited
Reg. No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

Initial public offer of equity shares (as defined below) on the main board of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") in compliance with Chapter II of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations").

(Please scan the QR code to view the RHP)

INNOVISION

INNOVISION LIMITED

The Equity Shares of Our Company will get Listed on the Main Board Platforms of BSE and NSE.

Our Company was incorporated as *'SRT Innovision Services Private Limited'* as a private limited company under Companies Act, 1956, pursuant to a certificate of incorporation dated January 11, 2007, issued by Registrar of Companies, National Capital Territory of Delhi and Haryana, India. Our Company was converted into a public limited company pursuant to a resolution passed at the meeting of the Board of Directors held on October 24, 2010, and a special resolution passed in the extraordinary general meeting of our Shareholders held on November 19, 2010, and consequently, the name of our Company was changed to, *'SRT Innovision Services Limited'* and a fresh certificate of incorporation dated December 22, 2010, was issued by the RoC. Thereafter, the name of our Company was changed to *'Innovision Limited'* pursuant to resolution passed at the meeting of the Board of Directors held on January 17, 2011, and a special resolution passed in the extraordinary general meeting of our Shareholders held on February 8, 2011, and certificate of incorporation dated March 2, 2011, issued by the RoC consequent to change of name. For details relating, please see section titled ***"History and Certain Corporate Matters"*** on page 257 of the red herring prospectus dated March 02, 2026 filed with the RoC (**"RHP"**).

Corporate Identity Number: U74910DL2007PLC157700

Registered Office: 1/209, First Floor, Sadar Bazar, Delhi Cantt, Delhi – 110 010, India; **Telephone:** +91 11 2089 7903; **Corporate Office:** Plot 251, 1st Floor, Udyog Vihar Phase-4, Gurgaon, Haryana – 122 015; **Telephone:** +91 124 438 7354; **Contact Person:** Jyoti Sachdeva, Company Secretary and Compliance Officer; **Telephone:** +91 124 438 7354; **Email:** cs@innovision.co.in; **Website:** www.innovision.co.in

OUR PROMOTERS: LT COL RANDEEP HUNDAL AND UDAY PAL SINGH

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF INNOVISION LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹ 2,550.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 1,238,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY THE PROMOTER SELLING SHAREHOLDERS ("OFFER FOR SALE") COMPRISING UP TO 619,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY LT COL RANDEEP HUNDAL AND UP TO 619,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY UDAY PAL SINGH (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [●] % OF THE POST-OFFER PAID-UP SHARE CAPITAL OF OUR COMPANY.

THE PRICE TO EARNINGS RATIO BASED ON DILUTED EPS FOR FISCAL 2025 AT THE LOWER END OF THE PRICE BAND (i.e FLOOR PRICE) IS 33.35 TIMES AND AT THE UPPER END OF THE PRICE BAND (i.e CAP PRICE) IS 35.08 TIMES AS COMPARED TO THE AVERAGE INDUSTRY PEER GROUP PRICE TO EARNINGS RATIO OF 100.49 TIMES. AVERAGE COST OF ACQUISITION OF EQUITY SHARES OFFERED BY EACH PROMOTER SELLING SHAREHOLDERS IN THE IPO IS ₹1.66 PER EQUITY SHARES AND OFFER PRICE AT UPPER END OF THE PRICE BAND IS ₹548 PER EQUITY SHARES.

WEIGHTED AVERAGE RETURN ON NET WORTH FOR FISCAL 2025, 2024 AND 2023 IS 27.94% AND FOR SIX MONTHS PERIOD ENDED SEPTEMBER 30, 2025 IS 19.55%.

BID/ OFFER PROGRAMME

BID/ OFFER OPENS ON* TUESDAY, MARCH 10, 2026

BID/ OFFER CLOSES ON** THURSDAY, MARCH 12, 2026**

***Our Company in consultation with the BRLM, may consider closing the Bid/Offer Period for QIBs one Working Day prior to the Bid/Offer Closing Date in accordance with the SEBI ICDR Regulations.*

**UPI Mandate end time shall be at 5:00 pm on the Bid/Offer Closing Date.*

Risk to Investors

For details, refer to section titled *"Risk Factors"* on page 32 of the RHP and the *"Risk to Investors"* section in the price band advertisement dated March 3, 2026.

1. **A lower allocation to QIB may result in volatility in our equity shares price:** QIBs will be allocated equity shares not more than 1.00% of the Offer size, rest of the equity shares are proposed to be allocated to non-institutional investor and retail investors. Absence of QIBs may lead to high volatility in the prices of the equity shares of our Company post listing, lower prices post listing, low trading volumes post-listing, making it difficult to trade in the equity shares of our Company.
2. **The BRLM associated with the Offer have handled 2 Public Issues in the past three years, out of which 1 Issues closed below the issue price.**

NOTICE TO INVESTORS: CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED MARCH 2, 2026 (THE "CORRIGENDUM")

This Corrigendum is with reference to the Red Herring Prospectus dated March 2, 2026 (**"Red Herring Prospectus"**), filed in relation to the Offer. In this regard, Investors may note the following:

1. In the chapter *"The Offer"* on page 79 of the Red Herring Prospectus, the sub-heading *"A) QIB Portion"* should be read as not more than [●] Equity Shares of face value ₹10 each instead of not less than [●] Equity Shares of face value ₹10 each.
2. In the chapter *"The Offer"* on page 79 of the Red Herring Prospectus, the sub-heading *"B) Non-Institutional Portion"* should be read as not less than [●] Equity Shares of face value ₹10 each, aggregating up to ₹[●] million instead of not more than [●] Equity Shares of face value ₹10 each, aggregating up to ₹[●] million.
3. In the chapter *"The Offer"* on page 79 of the Red Herring Prospectus, the sub-heading *"C) Retail Portion"* should be read as not less than [●] Equity Shares of face value ₹10 each, aggregating up to ₹[●] million instead of not more than [●] Equity Shares of face value ₹10 each, aggregating up to ₹[●] million.
4. In the chapter *"Offer Structure"* on page 433 of the Red Herring Prospectus in issue structure table, the number of Equity Shares available for Allotment / allocation for QIBs should be read as not more than [●] Equity Shares instead of not less than [●] Equity Shares.
5. In the chapter *"Offer Structure"* on page 433 of the Red Herring Prospectus in issue structure table, the number of Equity Shares available for Allotment / allocation for Non-Institutional Bidders should be read as not less than [●] Equity Shares available for allocation or Offer less allocation to QIB Bidders and Retail Individual Bidders instead of not more than [●] Equity Shares available for allocation or Offer less allocation to QIB Bidders and Retail Individual Bidders.
6. In the chapter *"Offer Structure"* on page 433 of the Red Herring Prospectus in issue structure table, the number of Equity Shares available for Allotment / allocation for Retail Individual Bidders shall be read as not less than [●] Equity Shares available for allocation or Offer less allocation to QIB Bidders and Non-Institutional Bidders instead of not more than [●] Equity Shares available for allocation or Offer less allocation to QIB Bidders and Non-Institutional Bidders.

The Red Herring Prospectus shall be read in conjunction with this Corrigendum. The information specified in this Corrigendum supersedes the information in the Red Herring Prospectus to the extent inconsistent with the information already specified therein. The Red Herring Prospectus accordingly stands amended to the extent stated hereinabove.

Unless otherwise specified, all capitalized terms used herein shall have the same meaning ascribed to such terms in the Red Herring Prospectus. For further details, please refer to the Red Herring Prospectus.

ASBA* | **Simple, Safe, Smart way of Application!!!**

*Applications Supported by Blocked Amount ("**ASBA**") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

UPI — UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 3 of 2023 dated March 28, 2023.

*ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section **"Offer Procedure"** on page 437 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("**AIBI**") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**", and together with BSE, the "**Stock Exchanges**") and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Kotak Mahindra Bank Limited has been appointed as the Sponsor Bank for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLM on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail Id: ipo.upi@npci.org.in.*

Disclaimer Clause of Securities and Exchange Board of India ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities stated in the Offer Documents. The investors are advised to refer to page 417 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 419 of the RHP for the full text of the disclaimer clause of BSE.

Disclaimer Clause of NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 420 of the RHP for the full text of the disclaimer clause of NSE.

BOOK RUNNING LEAD MANAGER

Emkay — Your success is our success

EMKAY GLOBAL FINANCIAL SERVICES LIMITED
The Ruby, 7th Floor, Senapati Bapat Marg, Dadar (West), Mumbai 400 028, Maharashtra, India
Telephone: +91 22 6612 1212; **Email:** innovision.ipo@emkayglobal.com
Investor Grievance Email: ibg@emkayglobal.com; **Website:** www.emkayglobal.com
Contact Person: Deepak Yadav / Pooja Sarvankar
SEBI registration number: INM000011229

REGISTRAR TO THE OFFER

KFINTECH — EXPERIENCE TRANSFORMATION

KFIN TECHNOLOGIES LIMITED
Selenium, Tower B, Plot No. 31 and 32 Financial District,
Nanakramguda, Serilingampally Hyderabad, Rangareddi 500 032, Telangana, India
Telephone: +91 40 6716 2222; **Toll Free No.:** 18003094001; **E-mail:** innovision.ipo@kfintech.com
Website: www.kfintech.com; **Investor grievance e-mail:** einward.ris@kfintech.com
Contact Person: M. Murali Krishna; **SEBI registration number:** INR000000221

COMPANY SECRETARY AND COMPLIANCE OFFICER

Jyoti Sachdeva, INNOVISION LIMITED
Plot 251, 1st Floor, Udyog Vihar Phase-4, Gurgaon, Haryana – 122015 India. **Telephone:** +91 124 438 7354; **E-mail:** cs@innovision.co.in; **Website:** www.innovision.co.in

Investors may contact the Company Secretary and Compliance Officer, the BRLM or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **INNOVISION LIMITED**
On behalf of the Board of Directors
Sd/-
Jyoti Sachdeva
Company Secretary and Compliance Officer

Place: Delhi
Date: March 07, 2026

INNOVISION LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated March 02, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., Emkay Global Financial Services Limited at www.emkayglobal.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.innovision.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section ***"Risk Factors"*** beginning on page 32 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC.

The Equity Shares offered in the Offer have not been, and will not be, registered under the U.S. Securities Act and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. The Equity Shares offered in the Offer are being offered and sold only outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act (**"Regulation S"**).

CONCEPT

---

isarc

INDIA SME Asset Reconstruction Company Limited

(Subsidiary of Authum Investment & Infrastructure Limited ("AIIL")
CIN: U67190MH2008PLC181062
Registered office: The Ruby, 11th floor, North-West Wing, Plot No. 29, Senapati Bapat Marg, Dadar West, Mumbai – 400 028

PUBLIC NOTICE FOR E-AUCTION CUM SALE (Appendix – IV A) (Rule 8(6))

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("SARFAESI Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 ("the Rules").

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to India SME Asset Reconstruction Company Limited (acting in its capacity as Trustee of **ISARC 2025-2026- 3 Trust ("ISARC")** as assignee of Fedbank Financial Services Ltd vide Assignment Agreement dated 26th September 2025 (hereinafter referred to as "Secured Creditor"), the Physical (Constructive/Physical) possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"As is where is", "As is what is" and "Whatever there is" and "No recourse" basis on 21st April 2026, for recovery of an amount aggregating to Rs. 31,96,885.43/- (Rupees Thirty One Lakhs Ninety Six Thousand Eight Hundred Eighty Five & Forty Three Paisa Only) as on 31st Jan 26 due to ISARC** together with further interest, incidental expenses, costs, charges, etc. thereon, due and payable to ISARC from **Mr. GANESH S (Borrower) and from Mrs. GAYATHRI S** (Co-Borrower) (hereinafter referred to as Legal heirs of Mortgagor) (collectively referred to as "Borrower/Guarantors/Mortgagors").

Detailed description of the Immovable Assets, inspection date, reserve price and Earnest Money Deposit [EMD] shall be as follows:

Description of Property	Reserve Price	EMD
Tirupur Registration District, Palladam Registration District, Palladam Taluk, Mathapur Village, Previous S.F. No. 156/5, Present Sub Division 156/SB1, punjai hec. 0.96.00. old punjai acre 2.37, in punjai aere 2.36 within the following boundaries and measurements: - East of S.F. No. 156/SA land, West of S.F. No. 156/5B2 land, South of S.F. No. 156:4A land, North of S.F. No. 156/5B 1 land In this middle punjai acre 2.36 of land Previous S.F. No. 156/5, Present Sub Division S.F. No. 156/5A, punjai hec 1.06.00 in punjai acre 2.62 within the following boundaries and measurements: East of S.F. No. 121 land, West of S.F. No. 156/5B1 land, South of S.F. No.156/4A land North of -S.F. No. 157 land In this middle punjai acre 2.62, New Sub division S.F. No. 156/5A1A1A total punjai acre 4.98 approved by Combatore Town and Country Deputy Director under Ma, Va. regularization Order/(Ko.Ma)No.57/2018 to an extent of land was developed into residential layout in the name of "Cheran Nagar" in Site No.48 within the following boundaries and measurements;- East of 23ft width south North Road West of site No 46,47 South of site no 49 North of- 30 ft width east west road In this middle, East west on the North side - 25ft East west on the South side - 25 1/2 ft South-North on the East side - 48 South-North on the West side - 52 1/2 ft Admeasuring 1269 Sq.ft or 117.89 Sq. mtr of an extent of vacant land with using e rights to layout roads common usage and common pathways etc., This property situated in now re-survey S.F.No. 156/8AIAIA1.	**Rs. 31,78,000/- (Rupees Thirty-One Lakh Seventy-Eight Thousand Only)**	**Rs.3,17,800/- (Rupees Three Lakh Seventeen Thousand Eight Hundred Only)**

Date and Time of Inspection of property : On 16th Apr 26, between 11:00 AM to 05:00 PM (time)

The Last Date, time for Submission of EMD : On 20th Apr 26, up to 5.00 P.M through online mode only
Website www.bankeauction.com

Date and Time of E-Auction : On 21st Apr 26, from 11:00 AM to 01:00 PM (time) with auto – extension of five minutes each in the event of bids placed in the last five minutes
Auction will be conducted ''Online'' through the ISARC'S-approved service provider C1 INDIA PVT LTD, Udyog Vihar, Phase 2, Gulf Petrochem building No. 301 Gurgaon Haryana. Pin 122015.
Help Line No. +91-124-4302020/21/22/23/24 or +91 9594597555,
Help Line e-mail ID: Support@bankeauctions.com, For bidding, log on to Website https://www.bankeauctions.com

Contact person/Contact Number : Mr. Manikandan R. Mob No.: 7010047591.

For detailed terms and conditions of the sale, please refer to the link provided on website of India SME Asset Reconstruction Company Ltd. i.e. **www.isarc.in**

SD/-
Authorized officer,
India SME Asset Reconstruction Company (ISARC) Limited
(Subsidiary of Authum Investment & Infrastructure Limited ("AIIL")
Acting in its capacity as trustee of ISARC- 2025-2026- 3 Trust

Date : 09.03.2026
Place : TIRUPUR

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. GUGNANI LEASING & HIRE PURCHASE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s. Gugnani Leasing & Hire Purchase Private Limited
2	Date of incorporation of corporate debtor	June 06, 1997
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4	Corporate Identity No. of Corporate Debtor	CIN: U65921TN1997PTC089841
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028.
6	Date of closure of Insolvency Resolution Process	March 2, 2026 (Date of order of Liquidation)
7	Liquidation commencement date of corporate debtor	March 2, 2026 (Copy of order uploaded on NCLT Portal on March 06, 2026)
8	Name and registration number of the insolvency professional acting as liquidator	P. Balasubramanian IBBI/IPA-001/IP-P-02867/2024-2025/14404
9	Address and e-mail of the liquidator, as registered with the Board	Address: 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu ,639003, Email: karurbalaw@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: Door No.3&4, 157e Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur-639002 | Email: cirp.gugnani@gmail.com
11	Last date for submission of claims	April 05, 2026 (i.e., thirty days from the date Order is uploaded on NCLT Portal)

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Court-II has ordered the commencement of liquidation of M/s. Gugnani Leasing & Hire Purchase Private Limited on March 02, 2026 in IA(IBC)(LIQ.)/28(CHE)2025 in CP(IB)/152(CHE)2023.

The stakeholders of M/s. Gugnani Leasing & Hire Purchase Private Limited are hereby called upon to submit their claims proof on or before April 05, 2026 (i.e., thirty days from the date Order is uploaded on NCLT Portal), to the liquidator at the address mentioned against item No.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-P. Balasubramanian
Liquidator of M/s.Gugnani Leasing & Hire Purchase Private Limited
Reg. No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404
Date: March 09, 2026, Place: Karur

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. RKKR HOLDINGS PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**M/s. RKKR Holdings Private Limited**
2.	Date of incorporation of corporate debtor	June 23, 1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Chennai
4.	Corporate Identity No. of Corporate Debtor	CIN: U2710TN1989PTC017583
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028.
6.	Date of closure of Insolvency Resolution Process	March 2, 2026 (Date of order of Liquidation)
7.	Liquidation commencement date of corporate debtor	March 2, 2026 (Copy of order uploaded on NCLT Portal on March 06, 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	P. Balasubramanian IBBI/IPA-001/IP-P-02867/2024-2025/14404
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu ,639003 Email: karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Door No.3&4, 157e Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002 | Email: cirp.rkkr@gmail.com
11.	Last date for submission of claims	April 05, 2026 (i.e., thirty days from the date Order is uploaded on NCLT Portal)

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, Court-II has ordered the commencement of liquidation of M/s. RKKR Holdings Private Limited on March 02, 2026 in IA(IBC)(LIQ.)/29(CHE)2025 IN CP(IB)/30(CHE)2023.

The stakeholders of M/s. RKKR Holdings Private Limited are hereby called upon to submit their claims with proof on or before April 05, 2026 (i.e., thirty days from the date Order is uploaded on NCLT Portal), to the liquidator at the address mentioned against item No.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submittedby such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
P. Balasubramanian
Liquidator of M/s. RKKR Holdings Private Limited
Reg. No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

Date: March 09, 2026
Place: Karur

கொளத்தூரில் நடந்த விழாவில் ரம்ஜான் பண்டிகையை முன்னிட்டு 3,200 முஸ்லிம் சகோதரிகளுக்கு நலத்திட்ட உதவிகளை முதலமைச்சர் மு.க.ஸ்டாலின் வழங்கினார்.

இசை நீரூற்று, யோகா மையம் உள்ளிட்ட வசதிகள்

கொளத்தூர் தொகுதியில் ரூ. 28 கோடியில் முரசொலி மாறன் பூங்கா; ரூ.12 கோடியில் மின்னியல், யந்திரவியல் கட்டட கட்டமைப்பு

முதலமைச்சர் ஸ்டாலின் திறந்து வைத்தார்

சென்னை, மார்ச். 9–

முதலமைச்சர் மு.க. ஸ்டாலின் கொளத்தூர் சட்டமன்றத் தொகுதிக்குட்பட்ட பகுதிகளில் வடசென்னை வளர்ச்சித் திட்டத்தின் கீழ், சென்னைப் பெருநகர் வளர்ச்சிக் குழுமத்தின் சார்பில் 28.25 கோடி ரூபாய் செலவில் மேம்படுத்தப்பட்ட முரசொலி மாறன் பூங்கா, (இசை நீரூற்றுடன் அதிநவீன வசதி) கலைஞர் நூற்றாண்டு நாணயம் நினைவுத் தூண், முதல்வர் படைப்பகம், நவீன நூலகம் மற்றும் கொளத்தூர் நவீன அங்காடி ஆகியவற்றையும் திறந்து வைத்தார்.

மேலும் பெருநகர சென்னை மாநகராட்சி சார்பில் 4.15 கோடி ரூபாய் செலவிலான புதிய பள்ளிக் கட்டடம், பெண்கள் உடற்பயிற்சிக் கூடம் மற்றும் 2 நியாய விலைக்கடைகளுடன் கூடிய பல்நோக்கு மையக் கட்டடம் ஆகியவற்றையும்,

சென்னை பெருநகர் குடிநீர் வழங்கல் மற்றும் கழிவுநீரகற்று வாரியம் சார்பில் கொளத்தூர் சட்டமன்ற தொகுதியில் உள்ள பல்வேறு கழிவுநீர் உந்து நிலையங்களில் 12.48 கோடி ரூபாய் செலவில் மின்னியல், இயந்திரவியல், கட்டட கட்டமைப்புகளை மேம்படுத்தி மற்றும் வலுப்படுத்தப்பட்ட பணிகளையும் திறந்து வைத்தார்.

முதல்வர் படைப்பகம், நவீன நூலகம்

ஜவகர் நகரில் முதல்வர் படைப்பகம் மற்றும் நவீன நூலகமானது 4,127 சதுர அடி நிலப் பரப்பளவில் 4,831 சதுர அடி கட்டடப் பரப்பளவில் 4.75 கோடி செலவில் தரை தளம் மற்றும் முதல் தளத்துடன் கட்டப்பட்டுள்ளது.

பேப்பர் மில்ஸ் சாலையில் கொளத்தூர் நவீன அங்காடியானது 31,785 சதுர அடி நிலப்பரப்பளவில் 61,230 சதுர அடி கட்டடப் பரப்பளவில் அடித்தளம் , தரைத்தளம் மற்றும் 2 தளங்களுடன் 19.30 கோடி ரூபாய் செலவில் கட்டப்பட்டுள்ளது.

பெருநகர சென்னை மாநகராட்சி சார்பில் முடிவுற்ற பணிகளை திறந்து வைத்தல்

கொளத்தூர் சட்டமன்றத் தொகுதிக்குட்பட்ட, ஜவஹர் நகர், 2வது வட்டச் சாலையில் பல்வேறு உட்கட்டமைப்பு வசதிகளுடன் 49 இலட்சம் ரூபாய் செலவில் 840 சதுர அடி பரப்பளவில் கட்டப்பட்டுள்ள பெண்கள் உடற்பயிற்சிக் கூடம், ரமணா நகர், கௌதமபுரம் நகர்ப்புற வாழ்விட மேம்பாட்டு வாரிய குடியிருப்பு பகுதியில் பெருநகர சென்னை மாநகராட்சி மூலதன நிதியின் கீழ் 41 இலட்சம் ரூபாய் செலவில் 990 சதுர அடி பரப்பளவில் இரண்டு நியாய விலைக் கடைகளுடன் கட்டப்பட்ட பல்நோக்கு மையக் கட்டடம் ஆகியவற்றைத் திறந்து வைத்தார்.

திரு.வி.க.நகர் மண்டலம், சீனிவாச நகர், 3வது பிரதான சாலையில் 3.25 கோடி ரூபாய் செலவில் கட்டப்பட்டுள்ள புதிய பள்ளிக் கட்டடத்தை திறந்து வைத்து, மாணவர்களுக்கு கல்வி உபகரணங்களை வழங்கினார்.

தீட்டி தோட்டம் 1வது தெருவில் பல்வேறு கழிவுநீர் உந்து நிலையங்களில் 12.48 கோடி ரூபாய் செலவில் மின்னியல், இயந்திரவியல், கட்டட கட்டமைப்புகளை மேம்படுத்தி மற்றும் வலுப்படுத்தப்பட்ட பணிகளையும் முதலமைச்சர் தொடங்கி வைத்தார்.

நலத்திட்ட உதவிகள்

பல்லவன் சாலையிலுள்ள டான் போஸ்கோ பள்ளி வளாகத்தில் நடைபெற்ற நிகழ்ச்சியில், ரம்ஜான் பண்டிகையை முன்னிட்டு 3,200 முஸ்லிம் சகோதர, சகோதரிகளுக்கு நலத்திட்ட உதவிகளை முதலமைச்சர் வழங்கினார்.

அனிதா அச்வீவர்ஸ் அகாடமியில் Tally பயின்ற, 53 மாணவிகள் மற்றும் 32 மாணவர்களுக்கு மடிக்கணினிகள், சான்றிதழ்களையும், தையல் பயிற்சி முடித்த 320 மகளிர்களுக்கு தையல் இயந்திரங்கள் மற்றும் சான்றிதழ்களையும் வழங்கி வாழ்த்தினார்.

கலைஞர் கண் மருத்துவமனையில் கண் பரிசோதனை செய்து கொண்ட 200 நபர்களுக்கு கண் கண்ணாடிகள் மற்றும் புத்தாடைகளையும் முதலமைச்சர் வழங்கினார்.

இந்நிகழ்ச்சியில், இந்து சமய அறநிலையத்துறை அமைச்சர் பி.கே. சேகர்பாபு, மேயர் ஆர்.பிரியா, நாடாளுமன்ற உறுப்பினர்கள் கலாநிதி வீராசாமி, ஆர். கிரிராஜன், சட்டமன்ற உறுப்பினர்கள் தாயகம் கவி, ஜோசப் சாமுவேல், வெற்றியழகன் உள்பட பலரும் பங்கேற்றார்கள்.

வளசரவாக்கம் எஸ்.வி.எஸ் நகர் முதல் பிரதான சாலையில்

மீட்டெடுத்த குளம் ரூ.5 கோடியில் மறுசீரமைப்பு: உதயநிதி ஸ்டாலின் திறந்து வைத்தார்

சென்னை, மார்ச். 9–

துணை முதலமைச்சர் உதயநிதி ஸ்டாலின், மதுரவாயல் சட்டமன்ற தொகுதிக்குட்பட்ட வளசரவாக்கம் எஸ்.வி.எஸ் நகர் முதல் பிரதான சாலையில் மீட்டெடுக்கப்பட்ட குளத்தை 4.88 கோடி ரூபாய் செலவில் மறுசீரமைப்பு செய்து புதியதாக உருவாக்கப்பட்டுள்ள "கலைஞர் நூற்றாண்டு நடைபாதை பூங்கா"வை திறந்து வைத்து பார்வையிட்டார்.

தொடர்ந்து மதுரவாயல் சட்டமன்ற தொகுதிக்குட்பட்ட சின்ன போரூர் மருத்துவமனை சாலையில் 2.71 கோடி ரூபாய் மதிப்பீட்டில் நமக்குநாமே திட்டத்தின் கீழ் கட்டப்பட்டுள்ள புதிய நவீன கலைஞர் நூற்றாண்டு நூலக கட்டடம் மற்றும் மகளிர் திறன் மேம்பாட்டு பயிற்சி மையம் ஆகியவற்றைத் திறந்து வைத்து பார்வையிட்டு, வாசகர்களுடன் கலந்துரையாடினார்.

மேலும் மதுரவாயல் சட்டமன்ற தொகுதிக்குட்பட்ட சின்ன நொளம்பூரில் பூந்தமல்லி நெடுஞ்சாலை மற்றும் யூனியன் சாலைகளை இணைக்கும் வகையில் 135.62 கோடி ரூபாய் மதிப்பீட்டில் 245 மீட்டர் நீளத்தில் நான்கு வழி பாதையுடன் கட்டப்பட்ட புதிய பாலத்தை திறந்து வைத்து, நடந்து சென்று பார்வையிட்டார்.

இந்நிகழ்ச்சியில் 12.50 கோடி ரூபாய் மதிப்பீட்டில் நொளம்பூரில் கூவம் ஆற்றங்கரையில் ஓம்சக்தி நகர் புதிய பாலம் முதல் நொளம்பூர் யூனியன் சாலை மயானபூமி வரையிலான 890 மீட்டர் நீளத்திற்கு தடுப்பு சுவர் அமைக்கும் பணி மற்றும் அடையாளம்பட்டு சர்வீஸ் சாலை முதல் நொளம்பூர் சாணக்கிய பிரதான சாலை சந்திப்பு வரையிலான 1,200 மீட்டர் நீளத்திற்கு சாலை அகலப்படுத்தும் பணிகளுக்கு அடிக்கல் நாட்டினார்.

இந்நிகழ்ச்சிகளில் அமைச்சர் மா.சுப்பிரமணியன், டி..ஆர்.பாலு எம்.பி., சட்டமன்ற உறுப்பினர்கள் க.கணபதி, ஏ. எம்.வி.பிரபாகர ராஜா, துணை மேயர் மு.மகேஷ்குமார், மண்டலக் குழுத் தலைவர் நொளம்பூர் வே.ராஜன், துணை ஆணையாளர்கள் வி.சிவகிருஷ்ணமூர்த்தி, அதாப் ரசூல், மாமன்ற உறுப்பினர்கள் க. ஹேமலதா, ச. பாரதி, மா. ரமணி, ஏ.ஸ்டாலின், ச.சங்கர் கணேஷ், மற்றும் பலர் கலந்து கொண்டனர்.

ஏப்ரல் 1–ந்தேதி முதல் கிரெடிட் கார்டு விதிகளில் மாற்றம்

சென்னை, மார்ச் 9–

வரும் ஏப்ரல் 1ம் தேதி முதல் கிரெடிட் கார்டு விதிகளில் சில முக்கிய மாற்றங்கள் கொண்டு வரப்படுகின்றன.

அதன் விவரங்கள் வருமாறு:–

இனி கிரெடிட் கார்டுக்கு விண்ணப்பிக்கும்போது பான் அட்டை கட்டாயம். பான் அட்டை இல்லாமல் வங்கிகள் விண்ணப்பங்களை ஏற்க மாட்டார்கள். இதனால் செலவுகள் வரி அமைப்புடன் இணைக்கப்படும். போலி கணக்குகள் மற்றும் தவறான பயன்பாடு குறையும்.

மேலும், ஒரு நிதியாண்டில் கிரெடிட் கார்டு மூலம் ரூ.10 லட்சம் அல்லது அதற்கு மேல் ரொக்கமற்ற செலவுகள் செய்தால், அந்த விவரங்களை வங்கி வருமான வரித்துறைக்கு தெரிவிக்க வேண்டும். அதேபோல், ரூ.1 லட்சம் அல்லது அதற்கு மேல் ரொக்கப் பரிவர்த்தனை செய்தாலும் அது கண்காணிக்கப்படும். அதிக மதிப்புள்ள பரிவர்த்தனைகள் அனைத்தும் பதிவு செய்யப்படும்.

இனி கிரெடிட் கார்டு மூலம் வருமான வரியும் செலுத்த முடியும். இது வசதியாக இருந்தாலும், செயலாக்கக் கட்டணம் மற்றும் வட்டி விதிக்கப்பட வாய்ப்பு உள்ளது. எனவே கவனமாக பயன்படுத்த வேண்டும்.

நிறுவனங்கள் ஊழியர்களுக்கு வழங்கும் கிரெடிட் கார்டுகளையும் கவனமாக கையாள வேண்டியிருக்கும். அந்த அட்டை தனிப்பட்ட செலவுக்கு பயன்படுத்தப்பட்டால், அந்த தொகை ஊழியரின் வருமானமாகக் கருதப்படலாம். அதற்கு வரியும் விதிக்கப்படலாம். எனவே, அலுவலக செலவுகள் மற்றும் தனிப்பட்ட செலவுகள் தெளிவாகப் பிரிக்கப்பட்டிருக்க வேண்டும்.

கடந்த 3 மாதங்களுக்குள் வழங்கப் பட்ட கிரெடிட் கார்டு அறிக்கையை பான் கார்டு விண்ணப்பத்திற்கான செல்லுபடியாகும் முகவரிச் சான்றாக வழங்கலாம். இது கூடுதல் ஆவணங்களுக்கான தேவையைக் குறைப்பதன் மூலம் பான் விண்ணப்ப செயல்முறையை எளிதாக்கும் என்று எதிர்பார்க்கப்படுகிறது.

சென்னை காவல்துறை சார்பில் இணையவழி குற்றத் தடுப்பு விழிப்புணர்வு பேரணி

நடிகர் சந்தானம், கூடுதல் கமிஷனர் கார்த்திகேயன் துவக்கி வைத்தனர்

சென்னை, மார்ச் 9–

சென்னை பெருநகர காவல் ஆணையாளர் ஏ.அருண் வழிகாட்டுதலின் பேரில் இணைய வழி குற்றத் தடுப்பு விழிப்புணர்வுப் பேரணியை போக்குவரத்து (பொறுப்பு) மத்திய குற்றப்பிரிவு கூடுதல் ஆணையாளர், ஜி.கார்த்திகேயன் தலைமையில், திரைப்பட நடிகர் சந்தானம் சிறப்பு விருந்தினராகக் கலந்துகொண்டு துவக்கி வைத்தார். கொடியசைத்து துவக்கி வைத்தார். இப்பேரணியில் சுமார் 500 க்கும் மேற்பட்ட கல்லூரி மாணவ மாணவியர் பங்கேற்று, மெரினா கடற்கரை உழைப்பாளர் சிலையிலிருந்து கண்ணகி சிலை வரை நடைபெற்றது.

இப்பேரணியில், இணையவழி குற்ற மோசடி தொடர்பாக எப்போதும் எச்சரிக்கையுடன் இருக்க வேண்டும் என பொதுமக்களுக்கு வலியுறுத்தப்பட்டது.

மேலும், அவசர உதவி தேவையான நேரங்களில் 1930 என்ற இணைய குற்ற உதவி மைய எண்ணைத் தொடர்புகொண்டு உடனடியாக தகவல் அளிப்பது மிகவும் அவசியமானது என அறிவுறுத்தப்பட்டது.

இணையவழி குற்றங்கள் தொடர்பான புகார்களை www.cybercrime.gov.in என்ற இணையதளத்தின் வாயிலாகவும் பதிவு செய்யலாம் என இப்பேரணியின்போது பொதுமக்களுக்கு தெரிவிக்கப்பட்டது.

இதனைத் தொடர்ந்து உரையாற்றிய இணையவழி குற்றத் தடுப்புப் பிரிவு துணை ஆணையாளர் ந.ஸ்ரீநாதா கூறுகையில், கடந்த 01.01.2025 முதல் 28.02.2026 வரை உள்ள கால கட்டத்தில்,

சென்னை பெருநகர காவல்துறையில் 3,692 இணையவழி குற்றம் சார்ந்த புகார்கள் பெறப்பட்டுள்ளது எனவும், 208 வழக்குகள் பதிவு செய்யப்பட்டு, அவ்வழக்குகளில் சம்மந்தப்பட்ட இணையவழிகுற்றவாளிகள் 164 நபர்கள் நடவடிக்கை தாகவும், இக்காலகட்டத்தில் இணையவழி குற்றங்களில் பாதிக்கப்பட்ட நபர்கள் ரூ.365 கோடி பணத்தை இழந்துள்ளனர் எனவும், சென்னை பெருநகர காவல்துறை சார்பாக காவல் ஆணையாளர் வழிகாட்டுதலின்படி, சீரிய நடவடிக்கை மேற்கொண்டு பணம் கைது செய்யப்பட்டு மேற்கொள்ளப்பட்ட இக்காலகட்டத்தில் இணையவழி குற்றங்களில் பாதிக்கப்பட்ட நபர்கள் ரூ.365 கோடி பணத்தை இழந்துள்ளனர் எனவும், சென்னை பெருநகர காவல்துறை சார்பாக காவல் ஆணையாளர் வழிகாட்டுதலின்படி, சீரிய நடவடிக்கை மேற்கொண்டு பணம் ரூ.38.3 கோடி எதிரிகளிடமிருந்து மீட்கப்பட்டு, பாதிக்கப்பட்டவர்களின் வங்கிக் கணக்கிற்கு நீதிமன்ற உத்தரவுப்படி அனுப்பப்பட்டது எனவும் எடுத்துரைத்தார்.

இந்நிகழ்ச்சியில் மத்திய குற்றப்பிரிவு காவல் துணை ஆணையாளர் விவி. கீதாஞ்சலி மற்றும் காவல் அதிகாரிகள் இப்பேரணியில் கலந்துகொண்டு சிறப்பித்தனர்.

பெயர் மாற்றம்

GAYATHRI KANNIYAPPA SABANAYANAKAM, க/பெ:SANKARA NARAYANAN, பிறந்த தேதி: 07/06/1996, எண்.36A, N.NO.28/1, SESHADHRI PALAYAM STREET, காஞ்சிபுரம் - 631501 என்ற முகவரியில் வசிக்கும் நான் இனி GAYATHRI KANNIAPPAN SABANAYAKAM த/பெ: SABANAYAKAM KANNIAPPAN என்று அழைக்கப்படுகிறேன்.

GAYATHRI KANNIYAPPA SABANAYANAKAM

மேன்மைமிகு வருவாய் கோட்டாட்சியர் அவர்கள் சமூகம், விழுப்புரம்

தனகோடி, S/O.சண்முகம் இளையான்டிபட்டி கிராமம், வானூர் வட்டம், விழுப்புரம் மாவட்டம்.

அறிவிப்பு

தனகோடி., S/O.சண்முகம் என்ற நான் மேற்கண்ட விலாசத்தில் வசித்து வருகிறேன். எனது தாயார் சீத்தலட்சுமி க/பெ.சண்முகம் என்பவர் கடந்த 16/2/2010 அன்று மேற்படி முகவரியில் இறந்ததை அப்பொழுது இறப்பு பதிவு செய்யப்படாததால் தற்போது அவருடைய இறப்பு சான்றிதழ்கோரி விழுப்புரம்வருவாய் கோட்டாட்சியர் அலுவலகத்தில் மனுதாரர் மனுதாக்கல் செய்துள்ளார்.மேற்படி மனுவில் யாருக்காவது ஆட்சேபனை இருப்பின் தங்களுடைய ஆட்சேபனையை விழுப்புரம் வருவாய் கோட்டாட்சியர் அலுவலகத்தில் நேரிடையாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி ஆட்சேபனையை தெரிவிக்க வேண்டியது. இல்லையெனில் மேற்படி மனு ஒருதலைப்பட்சமாக முடிவு செய்யப்பட்டுவிடும் என்பதை அறியவும்.

தனகோடி
மனுதாரர்

மேன்மைமிகு வானூர் மாவட்ட உரிமையியல் நீதிமன்றம் அவர்கள் சமூகம்

I.A. No. 161/2022 in O.S. No. 94/2011

புதுச்சேரி, நெ. 20, காமராஜர் வீதியில் வசிக்கும் தங்கவேல் குமாரர் சந்நியாசி (இறந்தார்), மேற்படி முகுவரியில் வசிக்கும் லேட். சந்நியாசி மனைவி சரோஜா மற்றும் பலர்

... மனுதாரர்கள்/வாதிகள்

எதிர்

புதுச்சேரி, முத்தியால்பேட்டை, வி.ஓ.சி. நகர், அன்னை பெசன்ட் நகர், நெ. 40ல் வசிக்கும் ராஜன் நாயர் குமாரர் போஸ்

... எதிர்மனுதாரர்/பிரதிவாதி

எதிர்மனுதாரர்/பிரதிவாதி அறிவதாவது

இந்த நெம்பர் மனுதாரர், எதிர்மனுதாரர் மீது I.A. No. 161/2022 என்ற நெம்பரில் ஆர்டர் 9 ரூல் 9 மனு தாக்கல் செய்து, மேற்படி மனுவில் எதிர்மனுதாரர் ஆகிய தாங்கள் சமூகம் நீதிமன்றத்தில் ஆஜராக வாய்தா 30.03.2026ல் வைக்கப்பட்டுள்ளது. மேற்படி தேதியன்று சமூகம் நீதிமன்றத்தில் எதிர்மனுதாரராகிய ஆகிய தாங்கள் காலை 10.00 மணிக்கு நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தங்களது ஆட்சேபனையை தெரிவித்துக் கொள்ள வேண்டியது. தவறினால் மேற்படி வழக்கில் தங்களுக்கு எதிராக ஒருதலைப்பட்சமாக உத்தரவு பிறப்பிக்கப்படும் என்பதை இதன்மூலம் அறியவும்.

A.கருணாமூர்த்தி B.A., B.L.,
வழக்கறிஞர், புதுச்சேரி.

மேன்மைமிகு விழுப்புரம் முதன்மை சார்பு நீதிமன்ற கோர்ட்டார் அவர்கள் சமூகம்

I.A 439 / 2014 in. I.A. 1052/2019 in OS 306/2014

திருவண்ணாமலை மாவட்டம், திருவண்ணாமலை வட்டம். நிறையூர் கிராமத்தைச் சேர்ந்த ராமச்சந்திரன், குமாரர் காங்கேயன்

– மனுதாதர் / வாதி

எதிர்

விழுப்புரம் மாவட்டம், விக்கிரவாண்டி வட்டம , ஆதனூர் கிராமம், 1/27, மாரியம்மன் கோவில் தெருவில் வசிக்கும் காலம் சென்ற எம். சாந்தி – காலஞ்சென்ற 1ம் பிரதிவாதியின் மனைவி

M.சாந்தி 3.

2. காலஞ்சென்ற 1ம் பிரதிவாதியின் மகள் M.கலைவாணி 4.

3.காலஞ்சென்ற 1ம் பிரதிவாதியின் மகள் M.திலகவதி – 5

4.காலஞ்சென்ற 1ம் பிரதிவாதியின் மகன் M.ஹரி – 6.

மேற்படி நெம்பரில் 3 முதல் 6 வரை எதிர் மனுதாதர்களுக்கு தெரிவிப்பதாவது.

மேற்படி நெம்பரில் வாதி / மனுதாதர் தரப்பில் இறந்த 1ம் பிரதிவாதிக்கு வாரிசுகள் சேர்க்க மனுதாக்கல் செய்யப்பட்டு, அந்த மனு ஐ.ஏ.எண்.439/2024 என பதிவு செய்யப்பட்டுள்ளது. மேல்ப்படி மனுவின் மீது 3 முதல் 6 வரை எதிர் மனுதாதர்கள் மேற்படி நீதிமன்றத்தில் ஆஜராக பொருத்து, வாய்தா 27.03.2024 அன்று வைக்கப்பட்டுள்ளது. எனவே, மேற்படி தேதியில் தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி, தங்களுடைய ஆட்சேபனைகளைத் தெரிவித்துக் கொள்ள வேண்டியது. தவறினால், தாங்கள் இல்லாதபட்சத்தில் இந்த மனு ஒருதலைப்பட்சமாக தீர்மானிக்கப்படும் என்பது இதன் மூலம் அறிவிக்கப்படுகிறது.

பி.அன்பழகன்
வழக்கறிஞர், விழுப்புரம்.

பெயர் மாற்றம்

நான் J.CHITRA, தந்தை பெயர்: B.Jothiramalingam, மற்றும் கணவர் பெயர்: K.Ravikumar பிறந்த தேதி: 14/04/1976, கதவு எண்.68, இரணியன் தெரு 1, ஸ்ரீ ராஜகணபதி நகர், ரங்கம்பாளையம், ஈரோடு 638009, என்ற முகவரியில் வசிக்கும் நான் இனி CHITHIRA.R என்று அழைக்கப்படுகிறேன்.

J.CHITRA

IN THE HON'BLE XXII ASSISTANT CITY CIVIL COURT AT MADRAS
O.S.No.6611 OF 2025

V.Pazhanivel,
S/o Viswananthan
Plaintiff

Vs

1. M.Pramila
2. M.Barath
3. Basker

Defendants

To
1. M.Pramila
Door No.508, Eagantha Apartment, Kannigapuram, Chennai - 600012.
2. M.Barath
Door No.501, Eagantha Apartment, Kannigapuram, Chennai - 600012.
3. Basker
Door No.501, Eagantha Apartment, Kannigapuram, Chennai - 600012.
Also at
No.24/19, Vellala Street, Kodambakkam, Chennai 600024

Please take notice that my Client V.Pazhanivel has filed the above suit for recovery of money which was loaned by my client to the Defendants herein. The said suit came up for hearing on 03.03.2026 and the Hon'ble Court was pleased to order notice returnable by 24.03.2026. Make it convenient to appear before the Hon'ble XXII Assistant City Court, Chennai, in person, or through pleader, on 24.03.2026 at 10.30 A.M. or soon thereafter as may be heard, failing which the matter will be decided Ex-parte.

R.NAVEEN SRINIVASAN
Counsel for Plaintiff

மேன்மைமிகு திண்டிவனம் கூடுதல் சார்பு நீதிமன்றம் அவர்கள் சமூகம்

O.S. No. 8/2026

வானூர் வட்டம், காரட்டை கிராமத்தில் வசிக்கும் வீரமுத்து கவுண்டர் குமாரர் சங்கரதாஸ் ... வாதி

எதிர்

வானூர் வட்டம், காரட்டை கிராமத்தில் வசிக்கும் காலஞ்சென்ற வீரமுத்து கவுண்டர் குமாரர்கள் சரவணன் (D2), முத்து விநாயகம் (D4)

... 2,4 பிரதிவாதிகள்

2,4 பிரதிவாதிகள் அறிவதாவது

இந்த நெம்பர் வாதி, பிரதிவாதிகள் மீது பாக வழக்கு தாக்கல் செய்து, மேற்படி வழக்கில் 2,4 பிரதிவாதிகள் ஆகிய தாங்கள் சமூகம் நீதிமன்றத்தில் ஆஜராக வாய்தா 23.03.2026ல் வைக்கப்பட்டுள்ளது. மேற்படி தேதியன்று சமூகம் நீதிமன்றத்தில் 2,4 பிரதிவாதிகள் ஆகிய தாங்கள் காலை 10.00 மணிக்கு நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராகி தங்களது ஆட்சேபனையை தெரிவித்துக் கொள்ள வேண்டியது. தவறினால் மேற்படி வழக்கில் தங்களுக்கு எதிராக ஒருதலைப்பட்சமாக உத்தரவு பிறப்பிக்கப்படும் என்பதை இதன்மூலம் அறியவும்.

V.ஜெயச்சந்திரன் B.A., B.L.,
S.அய்யனார் B.A., B.L.,
வழக்கறிஞர்கள், திண்டிவனம்.

OrchidPharma
— A Dhanuka Group Company —

ஆர்க்கிட் பார்மா லிமிடெட்

பதிவு அலுவலகம்: மனை எண்கள். 121 —128, 128A— 133, 138 —151, 159 —164, சிட்கோ இண்டஸ்ட்ரியல் எஸ்டேட், ஆலத்தூர், செங்கல்பட்டு மாவட்டம் 603110, தமிழ்நாடு. இந்தியா Ph.+91-44-27444471/72/73, Email id: cs@orchidpharma.com, investorrelations@orchidpharma.com Website: www.orchidpharma.com

காகித வடிவிலான பங்கு பத்திரங்களை மாற்றுவதற்கும் மற்றும் மின்னணு வடிவத்திற்கு மாற்றுவதற்கான கோரிக்கையை மீண்டும் சமர்ப்பிப்பதற்கான பங்குதாரர்களுக்கான சிறப்பு சாளரம்

SEBI சுற்றறிக்கை எண். SEBI/HO/MIRSD/MIRSD–PoD/P/CIR/2025/97 தேதி ஜூலை 02, 2025 மற்றும் சுற்றறிக்கை எண் SEBI/HO/38/13/11(2)2026–MIRSD–POD/I/3750/2026 தேதி ஜனவரி 30, 2026 ஆகியவற்றின்படி, முதலீட்டாளர்களின் முதலீட்டு வசதியை எளிதாக்குவதற்காகவும், அவர்கள் வாங்கிய பத்திரங்களில் அவர்களின் உரிமைகளைப் பாதுகாப்பதற்காகவும் சிறப்பு சாளரம் நீட்டிக்கப்பட்டுள்ளது. ஏப்ரல் 01, 2019 என்ற காலக்கெடுவிற்கு முன்னர் சமர்ப்பிக்கப்பட்டு, ஆவணங்கள் அல்லது நடைமுறைகளில் உள்ள குறைபாடுகள் அல்லது பிற காரணங்களால் நிறுவனத்தால் நிராகரிக்கப்பட்ட, திருப்பி அனுப்பப்பட்ட அல்லது கவனிக்கப்படாத காகித வடிவிலான பங்குகளின் மாற்றம் மற்றும் மின்னணு வடிவ மாற்றத்திற்கான கோரிக்கைகளை மீண்டும் சமர்ப்பிக்க இந்த நீட்டிப்பு வழங்கப்பட்டுள்ளது.பங்குதாரர்கள் பிப்ரவரி 05, 2026 முதல் பிப்ரவரி 04, 2027 வரையிலான நீட்டிக்கப்பட்ட ஓராண்டு காலத்திற்கு காகித வடிவிலான பங்குகளை மாற்றுவதற்கும் டிமேட் செய்வதற்கும் கோரிக்கைகளை மீண்டும் சமர்ப்பிக்கலாம். இந்தக் காலகட்டத்தில், காகித முறையில் மாற்றுவதற்காக மீண்டும் சமர்ப்பிக்கப்படும் பத்திரங்கள் (இன்று வரை பட்டியலிடப்பட்ட நிறுவனம்/RTA–விடம் நிலுவையில் உள்ள கோரிக்கைகள் உட்பட) டிமேட் முறையில் மட்டுமே வழங்கப்படும்.

அதன்படி, அத்தகைய பங்குதாரர்கள் மேற்கண்ட தேவையான தகவல்கள் மற்றும் ஆவணங்களை நிறுவனத்தின் RTA–விடம் (பதிவாளர் மற்றும் பங்கு பரிமாற்ற முகவர்) விரைவில் சமர்ப்பிக்குமாறு கேட்டுக்கொள்ளப்படுகிறார்கள். இதற்கான தொடர்புடைய ஆவணங்களை நிறுவனத்தின் இணையதளத்தில் "முதலீட்டாளர் ஆவணங்கள்" என்ற தலைப்பின் கீழ் https://www.orchidpharma.com/invr_corporategovernance.html என்ற இணைப்பில் அனுகலாம்.

ஆர்க்கிட் பார்மா லிமிடெட்டிற்காக
ஒப்பம்/–
கபில் தயா
கம்பெனி செயலாளர் மற்றும் இணக்க அதிகாரி

தேதி : 09.03.2026

படிவம் B
பொது அறிவிப்பு

(தொடித்தல் மற்றும் இந்திய திவால் நிலை வாரியத்தின் (கலைப்பு நடைமுறைகள்) விதிமுறைகள் 2016-ன், விதி 12- ன் கீழ்)

M/s. ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்
பங்குதாரர்கள் கவனத்திற்கு

வ. எண்	தகவல்கள்	விவரங்கள்
1.	கார்ப்பரேட் கடனாளர் பெயர்	M/s. ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	ஜூன் 23, 1989
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்கள் பதிவாளர், சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண் / வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	CIN: U2710TN1989PTC017583
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (வேறு ஏதேனும் இருப்பின்) முகவரி	பதிவு அலுவலகம்: எண். 6/13, பார்க் அவென்யூ, நார்த் அவென்யூ, கேசவபெருமாள்புரம், கிரீன்வேஸ் சாலை அருகில், சென்னை – 600 028.
6.	திவால் தீர்மான நடைமுறை மூடும் தேதி	மார்ச் 2, 2026 (கலைப்பு உத்தரவு பிறப்பிக்கப்பட்ட தேதி)
7.	கார்ப்பரேட் கடனாளரின் கலைப்பு நுவங்கும் தேதி	மார்ச் 2, 2026 (உத்தரவின் நகல் NCLT இணையதளத்தில் மார்ச் 06, 2026 அன்று பதிவேற்றப்பட்டது)
8.	கலைப்பு அலுவலராக செயல்படும் திவால் தீர்மான நிபுணரின் பெயர் மற்றும் பதிவு எண்	P. பாலகப்பிரமணியன் IBBI/IPA–001/IP–P–02867/2024–2025/14404
9.	குழுவில் பதிவு செய்துள்ளபடி கலைப்பு அலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி: 85/3, கக்கவிபுர், கருப்பம்பாளையம் கிராமம், கரூர், தமிழ்நாடு – 639003, மின்னஞ்சல்: karurbalaw@gmail.com
10.	தொடர்புக்கான கலைப்பு அலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி: கதவு எண். 3 மற்றும் 4, 1578 தரை தளம், மகாத்மா காந்தி சாலை, பாரதி நகர், கரூர் – 639002 । மின்னஞ்சல் : cirp.rkkr@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்கும் கடைசி தேதி	மார்ச் 05, 2026 (அதாவது, NCLT இணையதளத்தில் உத்தரவு பதிவேற்றம் செய்யப்பட்ட தேதியிலிருந்து முப்பது நாட்கள்)

இதன்மூலம் அறிவிக்கப்படுவது என்னவென்றால், தேசிய நிறுவனச் சட்டத் தீர்ப்பாயம், சென்னை அமர்வு, நீதிமன்றம்–I ஆணை, CP(IB)/30(CHE)2023–தொடர்பான IA(IBC)(LIQ.)/29(CHE)2025 வழக்கில் 02 மார்ச் 2026 தேதியிட்ட உத்தரவின்படி M/s. ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்டை கலைப்பதற்கான நடவடிக்கைகளைத் தொடங்க உத்தரவிடப்பட்டுள்ளது. M/s. ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்டின் சம்பந்தப்பட்ட பங்குதாரர்கள், வரிசை எண் 10–ல் குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள கலைப்பாளரிடம், 05 ஏப்ரல் 2026 அன்றோ அல்லது அதற்கு முன்பாகவோ (அதாவது, NCLT இணையதளத்தில் உத்தரவு பதிவேற்றம் செய்யப்பட்ட தேதியிலிருந்து முப்பது நாட்களுக்குள்) தங்களது உரிமைகோரல்களுக்கான ஆதாரங்களைச் சமர்ப்பிக்குமாறு இதன்மூலம் கேட்டுக்கொள்ளப்படுகிறார்கள்.
நிதி கடன் வழங்கியவர்கள் தங்களது உரிமைகோரல்களை ஆதாரத்துடன் மின்னணு முறையில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்கியவர்களும் தங்களது உரிமைகோரல்களை ஆதாரத்துடன் நேரில், தபால் மூலமாக அல்லது மின்னணு முறையில் சமர்ப்பிக்கலாம்.
தவறான அல்லது தவறாக வழிநடத்தும் உரிமைகோரல் ஆதாரங்களைச் சமர்ப்பிப்பது அபராதங்களுக்கு